CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.296/2003.

Monday this the 21st day of July 2003.

CORAM:

HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

A.N.Mohanan, Assistant, Regional Passport Office, Cochin, Residing at "Alazhata House', Kadavanthara P.O., Cochin-682 020.

Applicant

(By Advocate Shri Shafik M.A.)

Vs.

- Union of India represented by Secretary to the Government of India, Ministry of External Affairs, New Delhi.
- The Chief Passport Officer &
 Joint Secretary(CPV),
 Ministry of External Affairs, New Delhi.
- 3. The Additional Secretary (Administration)
 Ministry of External Affairs,
 New Delhi. Respondents

(By Advocate Shri C.Rajendran, SCGSC)

The application having been heard on 21st July 2003, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER

In view of the order dated 1.7.2003, whereby the applicant's cause of action has been totally redressed in as much as the penalty of Censure has been set aside and the order of Censure has been revoked, the O.A. has become infructuous. Hence, the O.A. is closed as infructuous.

Dated the 21st July, 2003.

K.V.SACHIDANANDAN JUDICIAL MEMBER

T.N.T.WAYAR ADMINISPRATIVE MEMBER